



IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF  
ON THE 5<sup>th</sup> OF JANUARY, 2026

**WRIT PETITION No. 15146 of 2025**

*MAHESH PRAJAPATI*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

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**Appearance:**

*Shri Ram Sharan Rathore - Advocate for the Petitioner.*

*Shri Swapnil Ganguly - Deputy Advocate General for Respondents/State*

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**ORDER**

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

Learned counsel for petitioner seeks leave to withdraw the petition reserving the right of the petitioner to take appropriate proceedings in accordance with law.

In view of the above, petition is dismissed as withdrawn. All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)  
CHIEF JUSTICE

(VINAY SARAF)  
JUDGE

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